

**FORM A- ADDENDUM****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PSK DEVELOPERS PRIVATE LIMITED****RELEVANT PARTICULARS**

|     |  |   |
|-----|--|---|
| 1.  | Name of Corporate Debtor   | PSK DEVELOPERS PRIVATE LIMITED  |
| 2.  | Date of incorporation of Corporate Debtor  | 25/11/2004  |
| 3.  | Authority under which Corporate Debtor is incorporated/registered  | ROC-Mumbai  |
| 4.  | Corporate Identity Number of Corporate Debtor  | U45200MH2004PTC149698   |
| 5.  | Address of Registered Office and Principal Office (if any) of the Corporate Debtor   | Sheetal Estate, opp. novelty cinema, M.S. Ali Road, Mumbai City, Mumbai, Maharashtra, India - 400007  |
| 6.  | Insolvency Commencement Date in respect of the Corporate Debtor  | CIRP order pronounced on 07/10/2024 (communicated on 09.10.2024)  |
| 7.  | Estimated date of closure of Insolvency Resolution Process   | 05.04.2025<br>(180 days from the date of pronouncement of order)  |
| 8.  | Name and registration number of the Insolvency Professional acting as interim resolution professional                                | <b>Name IP. Megha Agrawal</b><br>(Partner in Synergy Insolvency Professionals LLP)<br>Registration Number-IBBI/IPA-001/IP-P01456/2018-19/12272  |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board  | Address- 001, Shivrangini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.)<br>Email: ip.meghaagrwal@gmail.com  |
| 10. | Address and e-mail to be used for correspondence with the Interim Resolution Professional  | <b>Synergy Insolvency Professionals LLP</b><br>Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015.<br>E-Mail: cirp.pskd@gmail.com   |
| 11. | Last date for submission of claims   | 23/10/2024  |
| 12. | Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional | Real Estate Allottee (Home Buyers)  |
| 13. | Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) | 1)IP Udaykumar Bhaskar Bhat<br>Reg No. IBBI/IPA-001/IP/P-01425/2018-2019/12234<br>udaybhat2805@gmail.com<br>2) Mangesh M. Deokar Bhosale<br>Reg No. IBBI/IPA-001/IP/P01604/2018-2019/12458<br>camangeshbhosale@gmail.com<br>3)Dinesh Mulji Ruparel<br>Reg No. IBBI/IPA-001/IP-P-02477/2021-2022/13998<br>ip.dineshruparel@gmail.com |
| 14. | (a) Relevant Forms and<br>(b) Details of Authorized Representatives are available at:  | a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>b) Weblink: <a href="https://www.ibbi.gov.in/en/insolvency-professional">https://www.ibbi.gov.in/en/insolvency-professional</a>  |

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the PSK DEVELOPERS PRIVATE LIMITED (order dated 07.10.2024, order received/communicated on 09.10.2024)

The creditors of PSK DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.

Submission of false or misleading claims shall attract penalties.



*Megha Agrawal*

**SD/-**  
**IP Megha Agrawal**  
Interim Resolution Professional  
For PSK Developers Private Limited  
IBBI/IPA-001/IP-P01456/2018-19/12272  
AFA valid up to 31.12.2025  
Email: cirp.pskd@gmail.com

Date: 25.10.2024  
Place: Nagpur

Address registered with IBBI:-001, Shivrangini Apartments in  
Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.  
Email: ip.meghaagrwal@gmail.com

**FORM A- ADDENDUM**  
Public Announcement  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PSK DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|  |   |
|--|---|
| 1. Name of Corporate Debtor  | PSK DEVELOPERS PRIVATE LIMITED  |
| 2. Date of incorporation of Corporate Debtor   | 25/11/2004  |
| 3. Authority under which Corporate Debtor is incorporated/registered   | ROC-Mumbai  |
| 4. Corporate Identity Number of Corporate Debtor   | U45200MH2004PTC149698   |
| 5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor  | Sheela Estate, opp. newly cinema, M.S. Ali Road, Mumbai City, Mumbai, Maharashtra, India - 400007   |
| 6. Insolvency Commencement Date in respect of the Corporate Debtor   | CIRP order pronounced on 07/10/2024 (communicated on 09.10.2024)  |
| 7. Estimated date of closure of Insolvency Resolution Process  | 05.04.2025 (180 days from the date of pronouncement of order)   |
| 8. Name and registration number of the Insolvency Professional acting as interim resolution professional                                 | <b>Name IP: Megha Agrawal</b><br>(Partner in Synergy Insolvency Professionals LLP)<br>Registration Number-IBBI/IPA-001/PP-01/1456/2018-19/12272   |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board   | Address- 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.)<br>Email: ip.meghaagraval@gmail.com   |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional  | <b>Synergy Insolvency Professionals LLP</b><br>Plot no.72, Anjaneya Nivas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015.<br>E-Mail: cirp.pskd@gmail.com   |
| 11. Last date for submission of claims   | 23/10/2024  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Real Estate Allottee (Home Buyers)  |
| 13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) | 1) IP Udaykumar Bhaskar Bhat<br>Reg No. IBBI/IPA-001/PP-01/425/2018-2019/12234<br>udaybhat28@gmail.com<br>2) Mangesh M. Decker Bhasale<br>Reg No. IBBI/IPA-001/PP/0160/2018-2019/12458<br>dangeshbhasale@gmail.com<br>3) Dinesh Mujji Ruparel<br>Reg No. IBBI/IPA-001/PP-02/277/2021-2022/13998<br>ip.dineshruparel@gmail.com |
| 14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:   | a) WebLink: <a href="https://ibi.gov.in/en/home/claims">https://ibi.gov.in/en/home/claims</a><br>b) WebLink: <a href="https://www.ibbi.gov.in/insolvency-professional">https://www.ibbi.gov.in/insolvency-professional</a>  |

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the PSK DEVELOPERS PRIVATE LIMITED (order dated 07.10.2024, order received/communicated on 09.10.2024). The creditors of PSK DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before the interim resolution professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class for Financial Creditors (Real Estate Allottee) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

**SD/-**  
IP Megha Agrawal  
Interim Resolution Professional  
For PSK Developers Private Limited  
IBBI/IPA-001/PP-01/456/2018-19/12272  
AFA valid up to 31.12.2025  
Email: cirp.pskd@gmail.com

Address registered with IBBI: 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012  
Date: 25.10.2024  
Place: Nagpur

Form No. INC-26  
Advertisement to be published in the newspaper for change of registered office of the Company from One ROC to another ROC within same State.

**Before the Central Government (Regional Director, Western Region)**  
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014

And  
In the matter of **Ekaksharapara Properties Private Limited** having its registered office at **Maya House, 3<sup>rd</sup> Floor, Coopers Road, Wode House Road, Mumbai- 400005** ..... Applicant Company

**NOTICE**  
Notice is hereby given to the General Public that the company proposes to make application to the Central Government, power delegated to Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary general meeting held on 24<sup>th</sup> October, 2024 to enable the company to change its Registered office from "ROC Mumbai" to "ROC Pune".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Western Region at the **Everest, 5<sup>th</sup> Floor, 100 Marine Drive, Mumbai-400002, Maharashtra**, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

**Maya House, 3<sup>rd</sup> Floor, Coopers Road, Wode House Road, Mumbai- 400005**

For and on behalf of  
**Ekaksharapara Properties Private Limited**  
Sd/-  
**Aditya Om Shaw**  
Director

Date: 24<sup>th</sup> October, 2024  
Place: Mumbai

**PUBLIC NOTICE**  
I the undersigned Ashok R Joshi Advocate Panvel having my office address A 204 Radha Hari Niwas Complex CHS, Opp. Ramdas Maruti Mandir, Tilak Road, Panvel 410206 do hereby inform to the all interested person/persons, partnership firms, legal entities, financial institutes to enter in to and create interest in the lands as described herein below which has been agreed to be purchased by my client vide the MOU cum Agreement for sale entered with the original landlords of these lands dated 20/04/1995 which is registered in the office of the Sub Registrar of Assurances at Panvel on being impounded and registered vide document no. 686/2006 dated 25/01/2006. My clients are put into the actual physical possession of these lands vide affidavit cum declaration of possession receipt dated 07/01/1999 by the constituted power of attorney holders of the owners of these properties the description of said properties are as under -

**Village - Dhanisar, Taluka - Panvel, District - Raigad**

| Sr. No. | Old Survey No. | Hissa No. | New Survey No. | Area H - R - P |
|---------|----------------|-----------|----------------|----------------|
| 1       | 218            | 4/1 (I)   | 156/4/1        | 0 - 03 - 78    |
| 2       | 218            | 6/1       | 156/6/1        | 0 - 17 - 00    |
| 3       | 218            | 12        | 156/12         | 3 - 05 - 73    |

I call upon on behalf of my clients to offers to create their interest in the above said properties on as it is where it is basis. They should approach to the undersigned on working days from 9.30 to 11.30 in the morning and from 4 to 8 in the evening and communicate in writing their written offer within 15 days from the date of publication of this public notice by prior appointment on the mobile number given as below.

**Adv. Ashok R Joshi**  
A - 204 Radha Hari Niwas Complex CHS, Tilak Road, Oppo. Ramdas Maruti Mandir Panvel - 410206  
Date - 25/10/2024  
Mobile No. 8169054542

**PUBLIC NOTICE**  
NOTICE is hereby given to all concerned persons that, my Clients, 1) MR. BHAGWAN SHIVRAM PANCHAL alias MR. BHAGWANDAS SHIVRAM PANCHAL and 2) MRS. VIMALA BHAGWAN PANCHAL alias MRS. VIMALA BHAGWANDAS PANCHAL, have purchased the land situated at Plot No. 207, measuring 207 sq. ft. Built-up area on the Second Floor, B-Wing, Param Tower Co-operative Housing Society Ltd., Eastern Express Highway, Raghunath Nagar, Near Teen Hath Naka, The City (West) - 400094. By an Articles of Agreement, dated 22nd May, 1995, MR. BHAGWAN SHIVRAM PANCHAL and MRS. VIMALA B. PANCHAL, purchased the said land from M/S. PARAM ENTERPRISES, a Partnership firm, the "DEVELOPERS". The said Articles of Agreement, dated 22/05/1995, was duly registered vide document No. A/667/1995 dated 23/06/1995 and received the document containing all pages therein bearing Nos. 1 to 30 vide No. TNN1-4667-1/30 of 1995. However, the original pages Nos. 29 and 30 of the document were lost and/or misplaced out of TNN1-4667-1/30 of 1995. Therefore, my clients obtained the certified copy of the same on 13/09/2024 vide application No. 291/2024 dated 13/09/2024. Receipt No. 10253/2024 and the said certified copies includes the said lost pages viz. Page No. 29 and 30 of the said document. The restrictions from the said document, this Public Notice is advertised. The Share Certificate bearing No. 19 having Dist. nos. from 91 to 95, stands in the name of MR. BHAGWAN S. PANCHAL. My Clients state that, there is no loan outstanding in respect of the said flat and shares of the said society. My Clients received part payment from MR. AMBAR ASHOK DANDGAONKAR for sell of said flat and shares of the said society. All or any persons / or other concerned authorities having title or any claims against said loss of pages and/or for the said flat No. 207, shall be liable to pay the same by any way of any sale, exchange, inheritance, mortgage, possession, gifts, leases, lien, charge, trust, license, maintenance, easement, easement or other rights and/or required to make the same known in writing to us at my under mentioned office within 14 days from the date of publication of this Public Notice. If no such type of claims from any person over the said flat No. 207, if any claims received after the said 14 days period hereof, the said flat No. 207 and shares of the said society shall be deemed as waived.  
**Adv. S.E. KSHIRSAGAR**  
Unit No. 111, 2ND Floor, New Modella CPS Ltd., Padwal Nagar, Waghe Estate, Thane (west) - 400604, Mob. No. 9892869578

**TATA CAPITAL HOUSING FINANCE LTD.**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013  
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

**DEMAND NOTICE**  
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

**Loan Account No.: 10005360**  
**Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) :** Mr. MOHDAZIM KHAN  
**Total Outstanding Dues (Rs.) as on below date :** As on 14-10-2024 an amount of Rs. 13,33,272/- (Rupees Thirteen Lakh Thirty Three Thousand Two Hundred and Seventy Two Only).  
**Date of Demand Notice and date of NPA:** 15.10.2024 & 07.10.2024  
**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :** Flat No. 105, on the First Floor, measuring area of 360 Sq. ft Carpet, in the building known as S.N. Plaza, lying being and situated at Village Mandapur, Taluka Karjat, District Raigad, and within the jurisdiction of Sub Registrar Karjat.  
**Loan Account No.: 10183106/10665226/ TCHIN0687000100164025**  
**Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) :** Mr. BENJAMIN SAMUEL & Mr. JESUDASAN SAMUEL  
**Total Outstanding Dues (Rs.) as on below date :** As on 14-10-2024 an amount of Rs. 37,35,110/- (Rupees Thirty Seven Lakh Thirty Five Thousand One Hundred and Ten Only).  
**Date of Demand Notice and date of NPA:** 15.10.2024 & 07.10.2024  
**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :** Flat No. 103, on the First Floor, Building A-1, measuring area of 700 Sq. Ft. Mohan Park, Khadkpada, lying being and situated at Village Gandhara, Taluka Kalyan, District Thane, within registration sub district Kalyan, within the limits of Kalyan municipal corporation, Maharashtra-421301.  
**Loan Account No.: 9829427**  
**Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) :** Mr. MILIND SHIVAJI GAIKWAD & Mrs. MADHRAMILIND GAIKWAD  
**Total Outstanding Dues (Rs.) as on below date :** As on 14-10-2024 an amount of Rs. 17,56,437/- (Rupees Seventeen Lakh Fifty Six Thousand Four Hundred and Thirty Seven Only).  
**Date of Demand Notice and date of NPA:** 15.10.2024 & 07.10.2024  
**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :** Flat No. 203, measuring 399 Sq. Ft. equivalent to 37.08 Sq. Mtrs. Carpet area on the 2<sup>nd</sup> Floor, Of the building known as Building No. 3, in Block No. NE-24, together with the proportionate share in the common areas, amenities & facilities of the said building, situated at Village Vakas, Neral Taluka, Karjat, Maharashtra-410101.  
\*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL, as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.  
**Date: 25.10.2024** For Tata Capital Housing Finance Limited  
**Place: Mumbai** Sd/- Authorised Officer

**ipca Ipc Laboratories Limited**  
CIN: L24239MH1949PLC007837  
Regd. Off. : 48, Kandivli Industrial Estate, Kandivli (W), Mumbai 400 067  
Tel: 022 - 6647 4747 / E-mail: investors@ipca.com / Website: www.ipca.com

**NOTICE**  
Pursuant to Regulation 29 read with Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that Friday, 22nd November, 2024 has been fixed as the 'Record Date' for the Members entitlement of interim dividend for the financial year 2024-25 that may be declared at the meeting of the Board of Directors of the Company scheduled to be held on 14th November, 2024. The notice is also available on the website of the Company (www.ipca.com) and on the website of the Stock Exchanges where the shares of the Company are listed: BSE Limited (www.bseindia.com) and The National Stock Exchange of India Ltd. (www.nseindia.com).

By Order of the Board  
For Ipc Laboratories Limited  
Harish P Kamath (ACS 6792)  
Company Secretary

**DEBTS RECOVERY TRIBUNAL- 1 MUMBAI**  
(Government of India, Ministry of Finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai- 400 005  
(5th Floor, Scindia House, Ballard Estate, Mumbai- 400 001)

**O.A. No.19 OF 2014** Exh 32  
...Applicant

**M/S PURVI COMMODITIES PRIVATE LIMITED & ORS** VERSUS ...Defendant

**To**  
DEFENDANT NO.4 **MR. ASHOK TUKARAM JADHAV**  
Unit No.12, Ground Floor, Plot No.3, Sidpur Industrial Estate, Gaiwadi Road, Goregaon (West), Mumbai- 400 062

**SUMMONS**  
1. WHEREAS, OA/19/2024 was listed before Hon'ble Presiding Officer/Registrar on 24/09/2024.  
2. WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, OA filed against you for recovery of debts of Rs.7,49,23,005.68/-  
3. Whereas the service of summons/Notice could not be effected in the ordinary manner and whereas the Application for Substitute service has been allowed by this Tribunal.  
4. In accordance with Sub-Section (4) of Section 19 of the Act, you, the Defendant is directed as under -  
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the Original Application;  
(iii) You are restrained from dealing with or disposing if secured assets or such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties;  
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under Serial Number 3A of the Original Application without the prior approval of the Tribunal;  
(v) You shall be liable to account for the sale proceeds realised by sale of secure assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.  
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 07/11/2025 at 12:00 Noon failing which the application shall be heard and decided in your absence.  
Given under my hand and the seal of this Tribunal on this 03<sup>rd</sup> day of October, 2024.

Sd/-  
Registrar,  
Debts Recovery Tribunal-1, Mumbai

**Bank of India**  
Relationships beyond banking

**Nashik Zonal Office : Plot No. G 1, Trimbakeshwar Road, Satpur Industrial Area, Satpur, Nashik-422007, Maharashtra**

**E-Auction and 30 Days Sale Notice of movable & Immovable Assets Charged to the Bank on 25/11/24 Between 11.00 AM To 05.00 PM (IST)**

E-auction Sale notice for Sale of movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 6(2) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable & immovable properties mortgaged/charged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorized Officer of Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" basis on the below mentioned date for recovery of the sum due to the secured creditor from the Borrower(s) and Guarantor(s) as mentioned below.

| Sr. No. | Name of Branch and Name Address of Borrowers/Guarantors and Outstanding Amount   | Brief Description of Property   | Reserve Price |
|---------|--|---|---------------|
| 1       | Branch : Shivaji Udyan<br>A/c : M/s. Kaka Rent a Car<br>Prop. Nitin Tukaram Gangurde<br>Address : R. No. 15, Lambhodhar Society, Ashok Nagar, Satpur Nashik-422007   | Vehicle Details<br>Renault Lodgy DGI<br>MH 15 FV4983<br>Registration Date : 05.02.2018<br>Chassis Number : MEEJSRBW4H5000901<br>Engine No. : K9KF830E048966<br>Date of Seizure Notice : 16.10.2023 Date of Possession : 08.11.2023 Type of possession : Physical<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Shivaji Udyan Branch, A/C No. 08069020000033, IFSC : BKID000806<br>• E-mail Id/Contact No. of Authorized Officer : ShivajiUdyan.Pune@bankofindia.co.in, 0253-25574317                       | 2.30<br>0.23  |
| 2       | Branch : Satana<br>A/c : M/s. PSP Enterprises<br>Partners :<br>1. Mr. Prashant Kisanrao Nikam<br>2. Mr. Sainath Jagannath Pawar<br>3. Mr. Pravin Narayan Medhane<br>Address : Near Chaitanya Hospital, Deola, Th. Deola, Dist. Nashik  | Vehicle Details<br>Ashok Leyland UE2820 T 6X4 Tipppers<br>Registration No. : MH 41 AU 4343<br>Registration Date : 27-12-2022.<br>Chassis Number : MB1H3LHD8NRBD7300<br>Engine No. : NBHZ433148.<br>Date of Seizure Notice : 19.06.2024 Date of Possession : 14.08.2024 Type of possession : Physical<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Satana Branch, A/C No. 08189020000033, IFSC : BKID000818<br>• E-mail Id/Contact No. of Authorized Officer : Satana.Pune@bankofindia.co.in, 02555-226353 | 29.70<br>2.97 |
| 3       | Branch : Satana<br>A/c : M/s. PSP Enterprises<br>Partners :<br>1. Mr. Prashant Kisanrao Nikam<br>2. Mr. Sainath Jagannath Pawar<br>3. Mr. Pravin Narayan Medhane<br>Address : Near Chaitanya Hospital, Deola, Th. Deola, Dist. Nashik  | Vehicle Details<br>Ashok Leyland UE2820 T 6X4 Tipppers<br>Registration No. : MH 41 AU 3003<br>Registration Date : 27-12-2022.<br>Chassis Number : MB1H3LHD6NRPD9862<br>Engine No. : NBHZ433504<br>Date of Seizure Notice : 19.06.2024 Date of Possession : 14.08.2024 Type of possession : Physical<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Satana Branch, A/C No. 08189020000033, IFSC : BKID000818<br>• E-mail Id/Contact No. of Authorized Officer : Satana.Pune@bankofindia.co.in, 02555-226353  | 29.70<br>2.97 |
| 4       | Branch : Satana<br>A/c : M/s. PSP Enterprises<br>Partners :<br>1. Mr. Prashant Kisanrao Nikam<br>2. Mr. Sainath Jagannath Pawar<br>3. Mr. Pravin Narayan Medhane<br>Address : Near Chaitanya Hospital, Deola, Th. Deola, Dist. Nashik  | Vehicle Details<br>Ashok Leyland UE2820 T 6X4 Tipppers<br>Registration No. : MH 41 AU 2323<br>Registration Date : 27-12-2022.<br>Chassis Number : MB1H3LHD1NRBD7302<br>Engine No. : NBHZ433138<br>Date of Seizure Notice : 19.06.2024 Date of Possession : 14.08.2024 Type of possession : Physical<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Satana Branch, A/C No. 08189020000033, IFSC : BKID000818<br>• E-mail Id/Contact No. of Authorized Officer : Satana.Pune@bankofindia.co.in, 02555-226353  | 29.70<br>2.97 |
| 5       | Branch : Satpur IE<br>A/c : Mr. Raju KisanDhore<br>Address : Flat No. 08, "Varad Heights Apartment", Located on Plot No. 18, S. No. 52/8A, ShiwarMakhmalabad, Nashik District Nashik.<br>Boundary :<br>North : Staircase, Flat No. 07 South : Marginal Space East : Marginal Space West : Staircase, Lift, Marginal Space<br>(Amount outstanding Rs. 21.39 lakhs + uncharged interest, legal expenses & cost and other charges etc. from 24.02.2022) | Flat No. 08, "Varad Heights Apartment", Located on Plot No. 18, S. No. 52/8A, Shiwar Makhmalabad, Nashik District Nashik.<br>Date of Demand Notice : 02.03.2022 Date of Possession : 15.06.2022 Type of possession : Symbolic<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Satpur IE Branch, A/C No. 08079020000033, IFSC : BKID000807<br>• E-mail Id/Contact No. of Authorized Officer : SatpurIE.Pune@bankofindia.co.in, 0253-2350592   | 22.63<br>2.26 |
| 6       | Branch : Satpur IE<br>A/c : Mrs. Rupali Vilas Shinde<br>Address : Residential house located at Plot No. 7 (P), S. No. 23/47, Shiwar : Nashik, District Nashik.<br>Boundary :<br>North : Yarn/Remaining part of Plot No. 7 South : Remaining part of Plot No. 7 East : 7.50 Meter Road West : Remaining part of Plot No. 7<br>(Amount outstanding Rs. 33.16 lakhs + uncharged interest, legal expenses & cost and other charges etc. from 27.01.2021) | Residential house located at Plot No. 7 (P), S. No. 23/47, Shiwar : Nashik, District Nashik<br>Date of Demand Notice : 04.12.2021 Date of Possession : 23.06.2022 Type of possession : Symbolic<br>• EMD Amount to be paid in favour of/A/C No./IFSC Code, etc. : Bank Of India, Satpur IE Branch, A/C No. 08079020000033, IFSC : BKID000807<br>• E-mail Id/Contact No. of Authorized Officer : SatpurIE.Pune@bankofindia.co.in, 0253-2350592   | 12.33<br>1.23 |

**Terms and Condition :**  
(1) E-Auction is being held on AS IS WHERE IS, AS IS WHAT IT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS with all the known and not known encumbrances and the Bank is not responsible for title, condition or any other fact affecting the asset. The details shown above are as per records available with the Bank. The auction bidder should satisfy himself about actual measuring and position of assets. The actual measures and position of asset may differ and authorized officer may not be held responsible for that. Auction sale / bidding will be only through "Online Electronic Bidding" process through PSB Alliance eAuction Portal the website <https://www.ebkraj.in> (2) EMD amount to be directly paid to PSB Alliance eAuction Portal vide generated challan and Payment Gateway. EMD e wallet should reflect the EMD amount before start of E-Auction process in order to participate in bidding. (3) Date and time of Auction on 25/11/2024 between 11.00 AM to 5.00 PM. (ST). Unlimited extension of 10 Minutes each. (4) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/-. (5) The intending bidders should hold a valid email ID and register their names at portal <https://www.ebkraj.in> and get their User ID and password free of cost from PSB Alliance eAuction Portal whereupon they would be allowed to participate in online e-auction. (6) Prospective bidders may avail online help on E-Auction from PSB Alliance eAuction Portal through email [support.ebkraj@psballiance.com](mailto:support.ebkraj@psballiance.com) and call centre number +91 8291220220. (7) Earnest Money Deposit (EMD) 10% of reserve price shall be payable through RTGS / NEFT / UPI Application to credit the same to PSB Alliance eAuction Portal vide generated challan. (8) The BID Forms should be uploaded online along with acceptance of terms and conditions of this notice and EMD remittance details (UTR No.) the copy of PAN card issued by Income Tax Department and bidders identity proof and proof of residence such as copy of the passport, election commission card, ration card, driving license etc. on or before last date of submission. (9) EMD amount shall be adjusted in case of the highest / successful bidder, otherwise refunded to E wallet on finalization of sale. The EMD shall not carry any interest. (10) Interested parties can inspect the assets at site tentatively on 22/11/2024 between 11.00 AM to 4.00 PM. For inspection of assets please contact Respective Branch. (11) The highest / successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately/ latest by the next working day to concerned branch mentioned against the property of the acceptance of the bid price by the officer and the balance 75% of the sale price to be deposited on or before 15th day of the sale or within such an extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the bidder shall be liable to be forfeited and assets shall be put to re-auction and the defaulting bidder provided otherwise he is legally qualified to bid. (13) Nothing in this notice constitutes or will be deemed to constitute any commitment or representation on the part of the Bank to sell the above assets. Bank/Authorized Officer reserves the right to cancel the sale for any reason it may deem fit or even without assigning any reason and such cancellation shall not be called in question by the bidders. (14) The purchaser shall bear the applicable stamp duties/additional stamp duty / transfer charges, fee, etc. and also the statutory / non statutory dues, taxes, assessment charges, fees etc. owing to anybody. (15) The intending bidders should make their own independent inquiries regarding the encumbrances, title of the assets/ put on auction and claims / rights / dues / effects / the asset, before submitting bid. The asset is being sold with all the existing and future encumbrances whether known or unknown to bank. The authorized officer / Secured creditor shall not be responsible in any way for any third party claims / right / dues. (16) Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount (if not applicable then please delete it). (17) Any dispute/differences arising out of sale of the asset offered for sale shall be subject to the exclusive jurisdiction of the Courts / Tribunals at Aurangabad only. (18) Bidders should visit <https://www.ebkraj.in> for registration and bidding guidelines. (19) In the event of inconsistency or discrepancy between English version and Marathi version of the notice the English version shall prevail.

**STATUTORY 30 DAYS SALE NOTICE UNDER RULE 6(2) AND 9(1) OF THE SARFAESI ACT, 2002**  
The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with interest, other charges and ancillary expenses before the date of e-Auction, failing which the asset will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

**Special Instruction / Caution**  
Bidding in the last minutes / seconds should be avoided by the bidders in their own interest. Neither Bank of India nor the Service provider will be responsible for any lapses / failure (Internet failure, Power failure, etc.) on the part of the vendor, in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Date : 25/10/2024  
Place : Nashik

Sd/-  
Authorised Officer, Bank of India

**POSESSION NOTICE**

**HDFC BANK**  
HDFC BANK LIMITED  
Branch: HDFC Spenta - RPM Dept, 2nd Floor, Next to HDFC Bank House, Mathuradas Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013. Tel: 022-66113020.  
Regd. Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai 400013.  
CIN: L65920MH1994PLC800618 Website: www.hdfcbank.com

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

| Sr. | Name of Borrower (s) / Legal Heir(s) and Legal Representative(s) | Outstanding Dues                   | Date of Demand Notice | Date & Type of Possession         | Description of Immovable Property (ies) / Secured Asset (s)   |
|-----|--|------------------------------------|-----------------------|-----------------------------------|---|
| 1   | MR MOHITE TULSHIDAS SAKHARAM & MRS MOHITE JYOTSANA TULSHIDAS     | Rs. 16,91,735/- as of 31-MAY-2024* | 18-JUN-2024           | 22-OCT-2024 (PHYSICAL POSSESSION) | FLAT-201, FLOOR-2, HIMALAYA GARDENS, BLDG 3, S NO 8/1, 8/2A/1, 9/1B, VILLAGE PASHANE, NEAR HIMALAYA COMPLEX, VANGANI FLOOR - 410101     |
| 2   | MR BHAKHVE WAMANRAO KUMAR  | Rs. 11,35,162/- as of 31-MAY-2022* | 12-JUL-2022           | 23-OCT-2024 (PHYSICAL POSSESSION) | FLAT 6, 1ST FLOOR, OM PRABHU KRUPA CHSL, PLOT 8,9, S NO 31 & 20, DR MAJUMDAR ROAD, OPP NEEL MADHAV BLDG, KATRAP, BADLAPUR EAST - 421503 |

\*with further interest, cost and charges as applicable from time to time, till payment and / or realisation.

However, since the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Date: 23 OCT 2024  
Place: MUMBAI  
Sd/-  
Authorized Officer

**सेंट्रल बँक ऑफ इंडिया**  
**Central Bank of India**  
CENTRAL TO YOU SINCE 1911

**THANE EAST BRANCH**  
Central Bank of India, Thane East Branch, 1st Floor, Sarva Sewa Samiti trust, Shivlila Complex, Kopari Colony, Thane East, Pin Code : 400603, Tel. :- 022 25326037

**POSSESSION NOTICE**

**To,**  
**MR. SANJAY SHAMJIBHAI RAJPUT (As a Borrower)**  
**MRS. REKHA SANJAY RAJPUT (As Co-Borrower)**  
**Address :**  
**Shiv Pr**

